

**THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER):** (a) Out of twenty-eight cases of encroachment reported earlier, two have been cleared fully and one partially.

(b) These cases are being pursued by the Archaeological Survey of India. The Survey is addressing the Chief Secretaries concerned afresh in each case.

(c) The exact date of encroachment in all the cases individually cannot be ascertained as some of them relate to over five years.

(d) It is difficult to anticipate the time by which all the encroachments will be removed fully for it is dependent on the action by the respective States in which these monuments are located.

#### **Pay scales of Librarians in Colleges and Universities**

4081. SHRI R. K. MHALGI: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to refer to the reply given to Unstarred Question No. 7807 on the 24th April, 1978 regarding pay scales of Librarians in colleges and universities and state:

(a) since when the matter is under review of Government in consultation with the University Grants Commission of the several representations of University and college librarians demanding parity in their revised pay-scales with those of Teachers;

(b) whether Government have taken the decision;

(c) if so, the nature thereof; and

(d) if not, the reasons thereof and the efforts made during the period of last three months and when the decision shall be taken?

**THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER):** (a) to (d). The matter was under consideration in consultation with the University Grants Commission since July, 1977. After considering the matter carefully, the Commission expressed the view that the functions and qualifications of librarians and physical education personnel are different from teachers and therefore their salary scales should be decided on merit and not on the basis of parity. Since the revised scales already approved for these categories of personnel are the standard scales obtaining in organised services under Government, and the principle of parity with teachers has not been accepted, there is no possibility of revising the earlier decision.

#### **Furnishing of suites in Vithalbhai Patel House, New Delhi**

4082. SHRI R. K. MHALGI: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that a number of suites in the Vithalbhai Patel House have not been re-furnished for the past ten years;

(b) if so, what is the period of re-furnishing the suites; and

(c) whether special furnishing has been done to a large number of suites occupied by non-eligible people?

**THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT):** (a) and (b). Suites in Vithalbhai Patel House were furnished in 1965 when the building was constructed. Complete re-furnishing is not required to be done. Whenever any item of furniture becomes unserviceable, it is replaced.

(c) No special furnishing has been done in any suite by the Government.